

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-359(ND)/2024

IN THE MATTER OF:

Rajendra Singh Rathore & Anr

.....APPLICANT/PETITIONER

Vs

Chetanya Buildcon Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Himanshu Gupta, Mr. Rohan, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Applicant.

The Applicant is directed to file an affidavit explaining therein how the present application falls within the parameters of Section 7 of IBC, 2016 and is maintainable within one week.

List the matter on **31.07.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)